

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317

IA-1620/2024, IA-1867/2024, IA-582/2024, IA-1543/2019, IA-6087/2022,
IA-4698/2022,

In

IB-431(ND)/2019

IN THE MATTER OF:

M/s. Shree Balaji Refractories Co Petitioner/Applicant

Vs.

M/s. RGTL Industries Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. S.C. Piyush Beriwal Adv.
For Commercial Tax : Mr. Vidhan Vyas, Mr. Videh Vaish, Mr.Sumbul Ara,
Dept. State of Ms. Geetanjali Singh Ms. Tanish Khatoon, Mr.
Rajasthan Pragma Gupta Advs.
For the Applicant : Mr. Ajay Garg, Ms. Usha
Singh and Chandni,
For the Respondent : Mr. Vidhan Vyas, Mr. Syed Haider Shah, Mr. Mayur
Punjabi Advs.

ORDER

Due to paucity of time, the matter is adjourned to **24.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik